

CENTRAL ADMINISTRATIVE TRIBUNAL , ALLAHABAD BENCH
ALLAHABAD .

T.A.No.43 of 1987.

Narendra SinghPetitioner/applicant

Versus

General Manager (P) & anotherRespondents.

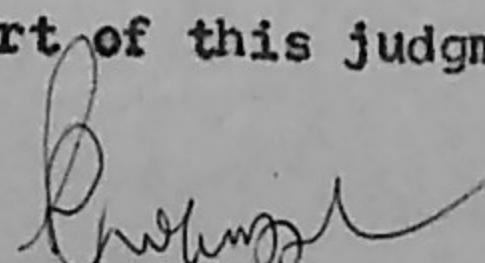
Hon'ble Mr. Justice U.C.Srivastava, V.C.

Hon'ble Mr. K. Obayya, A.M.

(By Hon'ble Mr. Justice U.C.Srivastava, V.C.)

This is a transferred case under section 29
of the Administrative Tribunal Act.

2. The applicant appeared in examination of Chargeman 'B' in pursuance of notification issued by the Railway Administration. The papers were objective type papers and the applicant, who appeared in the said examination, could not succeed while the others succeeded. Thereafter, the applicant filed a writ petition before the High Court which, by operation of law, has been transferred for adjudication to this tribunal challenging the same mainly on the ground that the paper was in English and only working knowledge of English was required and the entire paper should not be given in English. This matter has been disposed of in T.A.No.45 of 1987 ' Geeta Prasad Yadav Vs. General Manager(P) & another' today by us in which we have taken a view that there was faithful observation of the railway Board rules by and the plea in this behalf is not correct. In view of our judgment, we also dismiss this application and the judgment passed in T.A.No.45/87 shall form part of this judgment also.


MEMBER (A)


VICE CHAIRMAN.
DATED: AUGUST 18, 1992.
(Ug)